

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

In O.A. No. 816/2019

Hasmkh R. Shah

Vs

State of Gujarat

Vide order dated 14<sup>th</sup> January,2020 a direction was passed by the Hon'ble Tribunal, to Gujarat State PCB to take further remedial action including assessment and recovery of compensation on 'Polluter Pays' principle. Adequate safeguards be incorporated for enforcement of fuel policy under the provision of Air (Prevention and Control of Pollution) Act, 1981. Though the policy provides that air pollution control measures will be provided, such measures need to be specified. Orders of this Tribunal with regard to pet coke, furnace oil and charcoal also need to be enforced and further affidavit be filed before the next date by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)

IN COMPLIANCE THEREOF, please find attached herewith the following documents;

1. Short note in respect of action taken by Gujarat Pollution Control Board (Annexure-I).
2. Copies of notices issued by the Board for recovery of Environment Damage Compensation and copies of closure directions issued by the Board (Annexure-II).
3. Notification of GPCB dated 3<sup>rd</sup> August 1996 showing requirement of specific air pollution control measures for boilers (Annexure-III).

(V.D. Rakholia),  
Unit Head-Godhra Unit,  
Gujarat Pollution Control Board,  
Gandhinagar.

## Annexure-I

### **Short note in respect of action taken by Gujarat Pollution Control Board in respect of Original Application No: 816/2019**

- Board has reviewed progress made by industrial units for compliance of Environmental Laws by 13 industrial units using wood as a Fuel. Gujarat Pollution Control Board (GPCB) has taken following actions:
  - 11 industrial units have provided Air Pollution Control Measures.
  - In 1 industrial unit installation of Air Pollution Control Measures is under progress.
  - 1 industrial unit has not provided Air Pollution Control Measures.
  - 7 number of industrial units have been directed to pay Environmental Damage Compensation.
  - 5 number of industrial units have been directed to pay Environmental Damage Compensation and also issued direction of closure under section 31A of the Air Act-1981.
  - Environmental Damage Compensation recovery from total 12 industrial would be Rs.1,13,87,500/-
- GPCB has notified norms vide notification dated 3<sup>rd</sup> August 1996 in which requirement of specific air pollution control measures for boilers are mentioned (Annexure-III).



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

No. GPCB/ PN-C-411/ID:74414/

Date: /07/2020

To,  
M/s. Dahod Maize Food Products (ID :74414)  
Plot No.333,  
Mega GIDC, Kharedi – 38915,  
Taluka : Dahod, Dist. : Dahod.

**Sub : To Pay Rs.10,06,250/- (Rupees Ten Lakh Six Thousand Two Hundred Fifty Only) as an Environmental Damage Compensation.**

**Ref : SCN issued vide Letter No. GPCB/PN-C-411/524831, Dated : 19/10/2019.**

Sir,

In connection with above referred subject, you are directed to deposit **Rs.10,06,250/- (Rupees Ten Lakh Six Thousand Two Hundred Fifty Only) as an Environmental Damage Compensation**, through RTGS in Board's Bank account, **within 15 Days**.

Above said amount to be deposited in below stated A/c through RTGS/NEFT and inform us by email on: [uh-gpcb-acco@gujarat.gov.in](mailto:uh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acco@gujarat.gov.in](mailto:nuh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acc4@gujarat.gov.in](mailto:nuh-gpcb-acc4@gujarat.gov.in) and [uh-gpcb-godh@gujarat.gov.in](mailto:uh-gpcb-godh@gujarat.gov.in) accordingly.

**The Bank details are as under :**

1. Name of Payee : GUJARAT POLLUTION CONTROL BOARD  
(As Appeared In Bank Account) (GANDHINAGAR).
2. Bank Account Number : 10325062238
3. Type of Account : CURRENT
4. Bank : STATE BANK OF INDIA
5. Branch : GANDHINAGAR ZONAL BRANCH
6. Branch Address : SECTOR-10/B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR - 382010.
7. IFSC Code : SBIN0001355
8. Address of The Payee : GUJARAT POLLUTION CONTROL BOARD HEAD OFFICE, "PARYAVARAN BHAVAN" SECTOR-10A, GANDHINAGAR - 382 010

**Clean Gujarat Green Gujarat**

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No: 564/15/01/2020

**Details to be submitted by unit through email**

Name of unit:

Amount deposited by unit:

Date:

UTR Number:

This Letter is issued after obtaining approval from competent authority.

**For and on behalf of  
Gujarat Pollution Control Board,**



**(V. D. Rakholia)  
Unit Head – Godhra**

Outward No: 564569, 15/07/2020



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

No. GPCB/PN-C-411/ID:50051/

Date: /07/2020

To,  
M/s. Babji Food Industries (ID :50051)  
Plot No.23,  
Mega GIDC, Kharedi - 38915,  
Taluka : Dahod,  
Dist. : Dahod.

**Sub : To Pay Rs.8,12,500/- (Rupees Eight Lakh Twelve Thousand Five Hundred Only) as an Environmental Damage Compensation.**

**Ref : SCN issued vide Letter No. GPCB/PN-C-411/524826, Dated : 19/10/2019.**

Sir,

In connection with above referred subject, you are directed to deposit **Rs.8,12,500/- (Rupees Eight Lakh Twelve Thousand Five Hundred Only) as an Environmental Damage Compensation**, through RTGS in Board's Bank account, **within 15 Days**.

Above said amount to be deposited in below stated A/c through RTGS/NEFT and inform us by email on: [uh-gpcb-acco@gujarat.gov.in](mailto:uh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acco@gujarat.gov.in](mailto:nuh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acc4@gujarat.gov.in](mailto:nuh-gpcb-acc4@gujarat.gov.in) and [uh-gpcb-godh@gujarat.gov.in](mailto:uh-gpcb-godh@gujarat.gov.in) accordingly.

**The Bank details are as under :**

1. Name of Payee : GUJARAT POLLUTION CONTROL BOARD  
(As Appeared In Bank Account) (GANDHINAGAR).
2. Bank Account Number : 10325062238
3. Type of Account : CURRENT
4. Bank : STATE BANK OF INDIA
5. Branch : GANDHINAGAR ZONAL BRANCH
6. Branch Address : SECTOR-10/B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR - 382010.
7. IFSC Code : SBIN0001355
8. Address of The Payee : GUJARAT POLLUTION CONTROL BOARD  
HEAD OFFICE, "PARYAVARAN BHAVAN"  
SECTOR-10A, GANDHINAGAR - 382 010

**Clean Gujarat Green Gujarat**

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No: 50051/15/07/2020

**Details to be submitted by unit through email.**

Name of unit:

Amount deposited by unit:

Date:

UTR Number:

This Letter is issued after obtaining approval from competent authority.

**For and on behalf of  
Gujarat Pollution Control Board,**



**(V. D. Rakholia)  
Unit Head – Godhra**

Outward No: 564570, 15/07/2020



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

No. GPCB/PN-C-411/ID:74596/

Date: /07/2020

To,  
M/s. Maizo Flakes India (ID :74596)  
Plot No. 332,  
Mega GIDC, Kharedi – 38915,  
Taluka : Dahod, Dist. : Dahod.

**Sub : To Pay Rs.8,37,500/- (Rupees Eight Lakh Thirty Seven Thousand Five Hundred Only) as an Environmental Damage Compensation.**

**Ref : SCN issued vide Letter No. GPCB/PN-C-411/524832, Dated : 19/10/2019.**

Sir,

In connection with above referred subject, you are directed to deposit **Rs.8,37,500/- (Rupees Eight Lakh Thirty Seven Thousand Five Hundred Only) as an Environmental Damage Compensation**, through RTGS in Board's Bank account, **within 15 Days**.

Above said amount to be deposited in below stated A/c through RTGS/NEFT and inform us by email on: [uh-gpcb-acco@gujarat.gov.in](mailto:uh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acco@gujarat.gov.in](mailto:nuh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acc4@gujarat.gov.in](mailto:nuh-gpcb-acc4@gujarat.gov.in) and [uh-gpcb-godh@gujarat.gov.in](mailto:uh-gpcb-godh@gujarat.gov.in) accordingly.

**The Bank details are as under :**

1. Name of Payee : GUJARAT POLLUTION CONTROL BOARD  
(As Appeared In Bank Account) (GANDHINAGAR).
2. Bank Account Number : 10325062238
3. Type of Account : CURRENT
4. Bank : STATE BANK OF INDIA
5. Branch : GANDHINAGAR ZONAL BRANCH
6. Branch Address : SECTOR-10/B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR - 382010.
7. IFSC Code : SBIN0001355
8. Address of The Payee : GUJARAT POLLUTION CONTROL BOARD  
HEAD OFFICE, "PARYAVARAN BHAVAN"  
SECTOR-10A, GANDHINAGAR - 382 010

**Clean Gujarat Green Gujarat**

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No: 564711-15/01/2020

**Details to be submitted by unit through email.**

Name of unit:

Amount deposited by unit:

Date:

UTR Number:

This Letter is issued after obtaining approval from competent authority.

**For and on behalf of  
Gujarat Pollution Control Board,**



**(V. D. Rakholia)  
Unit Head – Godhra**

Outward No: 564571, 15/07/2020



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

No. GPCB/PN-C-411/ID:16302/

Date: /07/2020

To,  
M/s. Star Agro Food (ID :16302)  
Plot No. 451 - 453 / 468 - 470,  
Mega GIDC, Kharedi - 38915,  
Taluka : Dahod, Dist. : Dahod.

**Sub : To Pay Rs.10,50,000/- (Rupees Ten Lakh Fifty Thousand Only) as an Environmental Damage Compensation.**

**Ref : SCN issued vide Letter No. GPCB/PN-C-411/524850, Dated : 19/10/2019.**

Sir,

In connection with above referred subject, you are directed to deposit **Rs.10,50,000/- (Rupees Ten Lakh Fifty Thousand Only) as an Environmental Damage Compensation**, through RTGS in Board's Bank account, **within 15 Days**.

Above said amount to be deposited in below stated A/c through RTGS/NEFT and inform us by email on: [uh-gpcb-acco@gujarat.gov.in](mailto:uh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acco@gujarat.gov.in](mailto:nuh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acc4@gujarat.gov.in](mailto:nuh-gpcb-acc4@gujarat.gov.in) and [uh-gpcb-godh@gujarat.gov.in](mailto:uh-gpcb-godh@gujarat.gov.in) accordingly.

**The Bank details are as under :**

1. Name of Payee : GUJARAT POLLUTION CONTROL BOARD  
(As Appeared In Bank Account) (GANDHINAGAR).
2. Bank Account Number : 10325062238
3. Type of Account : CURRENT
4. Bank : STATE BANK OF INDIA
5. Branch : GANDHINAGAR ZONAL BRANCH
6. Branch Address : SECTOR-10/B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR - 382010.
7. IFSC Code : SBIN0001355
8. Address of The Payee : GUJARAT POLLUTION CONTROL BOARD  
HEAD OFFICE, "PARYAVARAN BHAVAN"  
SECTOR-10A, GANDHINAGAR - 382 010

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Outward No: 56472/15/07/2020

**Details to be submitted by unit through email.**

Name of unit:

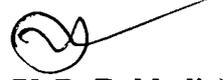
Amount deposited by unit:

Date:

UTR Number:

This Letter is issued after obtaining approval from competent authority.

**For and on behalf of  
Gujarat Pollution Control Board,**



**(V. D. Rakholia)  
Unit Head – Godhra**

Outward No: 564572, 15/07/2020



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

No. GPCB/PN-C-411/ID:49833/

Date: /07/2020

To,  
M/s. Excel Food Industries (ID : 49833)  
Plot No. 711,  
GIDC, Kharedi - 38915,  
Taluka : Dahod, Dist.: Dahod.

**Sub : To Pay Rs.3,62,500/- (Rupees Three Lakh Sixty Two Thousand Five Hundred Only) as an Environmental Damage Compensation.**

**Ref : SCN issued vide Letter No. GPCB/PN-C-411/524844, Dated : 19/10/2019.**

Sir,

In connection with above referred subject, you are directed to deposit **Rs.3,62,500/- (Rupees Three Lakh Sixty Two Thousand Five Hundred Only) as an Environmental Damage Compensation**, through RTGS in Board's Bank account, **within 15 Days**.

Above said amount to be deposited in below stated A/c through RTGS/NEFT and inform us by email on: [uh-gpcb-acco@gujarat.gov.in](mailto:uh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acco@gujarat.gov.in](mailto:nuh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acc4@gujarat.gov.in](mailto:nuh-gpcb-acc4@gujarat.gov.in) and [uh-gpcb-godh@gujarat.gov.in](mailto:uh-gpcb-godh@gujarat.gov.in) accordingly.

**The Bank details are as under :**

1. Name of Payee : GUJARAT POLLUTION CONTROL BOARD  
(As Appeared In Bank Account) (GANDHINAGAR).
2. Bank Account Number : 10325062238
3. Type of Account : CURRENT
4. Bank : STATE BANK OF INDIA
5. Branch : GANDHINAGAR ZONAL BRANCH
6. Branch Address : SECTOR-10/B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR - 382010.
7. IFSC Code : SBIN0001355
8. Address of The Payee : GUJARAT POLLUTION CONTROL BOARD HEAD OFFICE, "PARYAVARAN BHAVAN" SECTOR-10A, GANDHINAGAR - 382 010

**Clean Gujarat Green Gujarat**

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Outward No: 56473, 15/07/2020

**Details to be submitted by unit through email.**

Name of unit:

Amount deposited by unit:

Date:

UTR Number:

This Letter is issued after obtaining approval from competent authority.

**For and on behalf of  
Gujarat Pollution Control Board,**



**(V. D. Rakholia)  
Unit Head – Godhra**

Outward No: 564573, 15/07/2020



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

No. GPCB/PN-C-411/ID:49352/

Date: /07/2020

To,  
M/s. N. K. Food Products (ID : 49352)  
Plot No. 407,  
Mega GIDC, Kharedi - 38915,  
Taluka : Dahod, Dist. : Dahod.

**Sub : To Pay Rs.5,06,250/- (Rupees Five Lakh Six Thousand Two Hundred Fifty Only) as an Environmental Damage Compensation.**

**Ref : SCN issued vide Letter No. GPCB/PN-C-411/524846, Dated : 19/10/2019.**

Sir,

In connection with above referred subject, you are directed to deposit **Rs.5,06,250/- (Rupees Five Lakh Six Thousand Two Hundred Fifty Only) as an Environmental Damage Compensation**, through RTGS in Board's Bank account, **within 15 Days**.

Above said amount to be deposited in below stated A/c through RTGS/NEFT and inform us by email on: [uh-gpcb-acco@gujarat.gov.in](mailto:uh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acco@gujarat.gov.in](mailto:nuh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acc4@gujarat.gov.in](mailto:nuh-gpcb-acc4@gujarat.gov.in) and [uh-gpcb-godh@gujarat.gov.in](mailto:uh-gpcb-godh@gujarat.gov.in) accordingly.

**The Bank details are as under :**

1. Name of Payee : GUJARAT POLLUTION CONTROL BOARD  
(As Appeared In Bank Account) (GANDHINAGAR).
2. Bank Account Number : 10325062238
3. Type of Account : CURRENT
4. Bank : STATE BANK OF INDIA
5. Branch : GANDHINAGAR ZONAL BRANCH
6. Branch Address : SECTOR-10/B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR - 382010.
7. IFSC Code : SBIN0001355
8. Address of The Payee : GUJARAT POLLUTION CONTROL BOARD HEAD OFFICE, "PARYAVARAN BHAVAN" SECTOR-10A, GANDHINAGAR - 382 010

**Clean Gujarat Green Gujarat**

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No: 56474-15/07/2020

**Details to be submitted by unit through email.**

Name of unit:

Amount deposited by unit:

Date:

UTR Number:

This Letter is issued after obtaining approval from competent authority.

**For and on behalf of  
Gujarat Pollution Control Board,**



**(V. D. Rakholia)  
Unit Head – Godhra**

Outward No:564574, 15/07/2020



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

No. GPCB/PN-C-411/ID:63231/

Date: /07/2020

To,  
M/s. Alfa Udhyog (ID : 63231)  
Survey No. 103/A/10,  
Village : Chhapri - 389151,  
Taluka : Dahod,  
Dist. : Dahod.

**Sub : To Pay Rs.4,62,500/- (Rupees Four Lakh Sixty Two Thousand Five Hundred Only) as an Environmental Damage Compensation.**

**Ref : SCN issued vide Letter No. GPCB/PN-C-411/524825, Dated : 19/10/2019.**

Sir,

In connection with above referred subject, you are directed to deposit **Rs.4,62,500/- (Rupees Four Lakh Sixty Two Thousand Five Hundred Only) as an Environmental Damage Compensation**, through RTGS in Board's Bank account, **within 15 Days**.

Above said amount to be deposited in below stated A/c through RTGS/NEFT and inform us by email on: [uh-gpcb-acco@gujarat.gov.in](mailto:uh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acco@gujarat.gov.in](mailto:nuh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acc4@gujarat.gov.in](mailto:nuh-gpcb-acc4@gujarat.gov.in) and [uh-gpcb-godh@gujarat.gov.in](mailto:uh-gpcb-godh@gujarat.gov.in) accordingly.

**The Bank details are as under :**

1. Name of Payee : GUJARAT POLLUTION CONTROL BOARD  
(As Appeared In Bank Account) (GANDHINAGAR).
2. Bank Account Number : 10325062238
3. Type of Account : CURRENT
4. Bank : STATE BANK OF INDIA
5. Branch : GANDHINAGAR ZONAL BRANCH
6. Branch Address : SECTOR-10/B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR - 382010.
7. IFSC Code : SBIN0001355
8. Address of The Payee : GUJARAT POLLUTION CONTROL BOARD  
HEAD OFFICE, "PARYAVARAN BHAVAN"  
SECTOR-10A, GANDHINAGAR - 382 010

**Clean Gujarat Green Gujarat**

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No: 5455, 15/07/2020

**Details to be submitted by unit through email.**

Name of unit:

Amount deposited by unit:

Date:

UTR Number:

This Letter is issued after obtaining approval from competent authority.

**For and on behalf of  
Gujarat Pollution Control Board,**



**(V. D. Rakholia)  
Unit Head – Godhra**

Outward No: 564575, 15/07/2020



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

No. GPCB/PN-C-411/ID:51084/

Date: /07/2020

To,  
M/s. Ever Fresh Food Products (ID : 51084)  
Plot No. 211, 212, 307,  
GIDC - Dahod, Phase-1,  
Village : Delsar -389151,  
Taluka : Dahod, Dist. : Dahod.

**Sub : To Pay Rs.12,87,500/- (Rupees Twelve Lakh Eighty Seven Thousand Five Hundred Only) as an Environmental Damage Compensation.**

**Ref :SCN issued vide Letter No. GPCB/PN-C-411/524827, Dated : 19/10/2019.**

Sir,

In connection with above referred subject, you are directed to deposit Rs.12,87,500/- (Rupees Twelve Lakh Eighty Seven Thousand Five Hundred Only) as an Environmental Damage Compensation, through RTGS in Board's Bank account, within 15 Days.

Above said amount to be deposited in below stated A/c through RTGS/NEFT and inform us by email on: [uh-gpcb-acco@gujarat.gov.in](mailto:uh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acco@gujarat.gov.in](mailto:nuh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acc4@gujarat.gov.in](mailto:nuh-gpcb-acc4@gujarat.gov.in) and [uh-gpcb-godh@gujarat.gov.in](mailto:uh-gpcb-godh@gujarat.gov.in) accordingly.

**The Bank details are as under :**

1. Name of Payee : GUJARAT POLLUTION CONTROL BOARD  
(As Appeared In Bank Account) (GANDHINAGAR).
2. Bank Account Number : 10325062238
3. Type of Account : CURRENT
4. Bank : STATE BANK OF INDIA
5. Branch : GANDHINAGAR ZONAL BRANCH
6. Branch Address : SECTOR-10/B, IN FRONT OF NEW  
SACHIVALAYA, GANDHINAGAR - 382010.
7. IFSC Code : SBIN0001355
8. Address of The Payee : GUJARAT POLLUTION CONTROL BOARD  
HEAD OFFICE, "PARYAVARAN BHAVAN"  
SECTOR-10A, GANDHINAGAR - 382 010

**Clean Gujarat Green Gujarat**

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No: 5657, 15/07/2020

**Details to be submitted by unit through email.**

Name of unit:

Amount deposited by unit:

Date:

UTR Number:

**After receiving the amount in the Board account revocation order will be issued.**

This Letter is issued after obtaining approval from competent authority.

**For and on behalf of  
Gujarat Pollution Control Board,**



**(V. D. Rakholia)  
Unit Head – Godhra**

Outward No: 564576, 15/07/2020



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : [www.gpcb.gov.in](http://www.gpcb.gov.in)

By R.P.A.D

No. GPCB/PN-C-411/ID:74687/

Date: /07/2020

To,  
M/s. Raj Food Products (ID : 74687)  
Survey No. 100/Paiki,  
Choshala Road,  
Village : Usharvan - 389151,  
Taluka : Dahod, Dist. : Dahod.

**Sub : To Pay Rs.12,43,750/- (Rupees Twelve Lakh Forty Three Thousand Seven Hundred Fifty Only) as an Environmental Damage Compensation.**

**Ref : SCN issued vide Letter No. GPCB/PN-C-411/524833, Dated : 19/10/2019.**

Sir,

In connection with above referred subject, you are directed to deposit Rs.12,43,750/- (Rupees Twelve Lakh Forty Three Thousand Seven Hundred Fifty Only) as an Environmental Damage Compensation, through RTGS in Board's Bank account, within 15 Days.

Above said amount to be deposited in below stated A/c through RTGS/NEFT and inform us by email on: [uh-gpcb-acco@gujarat.gov.in](mailto:uh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acco@gujarat.gov.in](mailto:nuh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acc4@gujarat.gov.in](mailto:nuh-gpcb-acc4@gujarat.gov.in) and [uh-gpcb-godh@gujarat.gov.in](mailto:uh-gpcb-godh@gujarat.gov.in) accordingly.

**The Bank details are as under :**

1. Name of Payee : GUJARAT POLLUTION CONTROL BOARD  
(As Appeared In Bank Account) (GANDHINAGAR).
2. Bank Account Number : 10325062238
3. Type of Account : CURRENT
4. Bank : STATE BANK OF INDIA
5. Branch : GANDHINAGAR ZONAL BRANCH
6. Branch Address : SECTOR-10/B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR - 382010.
7. IFSC Code : SBIN0001355
8. Address of The Payee : GUJARAT POLLUTION CONTROL BOARD HEAD OFFICE, "PARYAVARAN BHAVAN" SECTOR-10A, GANDHINAGAR - 382 010

**Clean Gujarat Green Gujarat**

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No: 5657, 15/07/2020

**Details to be submitted by unit through email.**

Name of unit:

Amount deposited by unit:

Date:

UTR Number:

**After receiving the amount in the Board account revocation order will be issued.**

This Letter is issued after obtaining approval from competent authority.

**For and on behalf of  
Gujarat Pollution Control Board,**



**(V. D. Rakholia)  
Unit Head – Godhra**

Outward No:564577, 15/07/2020



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

No. GPCB/PN-C-411/ID:63847/

Date: /07/2020

To,  
M/s. Amar Food Products (ID :63847)  
Survey No. 109, Jhalod Road,  
Village : Chhapri - 389151,  
Taluka : Dahod,  
Dist. ; Dahod.

**Sub : To Pay Rs.12,43,750/- (Rupees Twelve Lakh Forty Three Thousand Seven Hundred Fifty Only) as an Environmental Damage Compensation.**

**Ref : SCN issued vide Letter No. GPCB/PN-C-411/524854, Dated : 19/10/2019.**

Sir,

In connection with above referred subject, you are directed to deposit Rs.12,43,750/- (Rupees Twelve Lakh Forty Three Thousand Seven Hundred Fifty Only) as an Environmental Damage Compensation, through RTGS in Board's Bank account, within 15 Days.

Above said amount to be deposited in below stated A/c through RTGS/NEFT and inform us by email on: [uh-gpcb-acco@gujarat.gov.in](mailto:uh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acco@gujarat.gov.in](mailto:nuh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acc4@gujarat.gov.in](mailto:nuh-gpcb-acc4@gujarat.gov.in) and [uh-gpcb-godh@gujarat.gov.in](mailto:uh-gpcb-godh@gujarat.gov.in) accordingly.

**The Bank details are as under :**

1. Name of Payee : GUJARAT POLLUTION CONTROL BOARD  
(As Appeared In Bank Account) (GANDHINAGAR).
2. Bank Account Number : 10325062238
3. Type of Account : CURRENT
4. Bank : STATE BANK OF INDIA
5. Branch : GANDHINAGAR ZONAL BRANCH
6. Branch Address : SECTOR-10/B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR - 382010.
7. IFSC Code : SBIN0001355
8. Address of The Payee : GUJARAT POLLUTION CONTROL BOARD HEAD OFFICE, "PARYAVARAN BHAVAN" SECTOR-10A, GANDHINAGAR - 382 010

**Clean Gujarat Green Gujarat**

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

**Details to be submitted by unit through email.**

Name of unit:

Amount deposited by unit:

Date:

UTR Number:

**After receiving the amount in the Board account revocation order will be issued.**

This Letter is issued after obtaining approval from competent authority.

**For and on behalf of  
Gujarat Pollution Control Board,**



**(V. D. Rakholia)  
Unit Head – Godhra**

Outward No: 564578, 15/07/2020



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

No. GPCB/PN-C-411/ID:74741/

Date: /07/2020

To,  
M/s. Parshavanath Food Product (ID :74741)  
Survey No.107/Paiki4 & 109 paiki 3,  
Village : Chapari - 389151,  
Taluka : Dahod, Dist. : Dahod.

Sub : To Pay Rs.12,87,500/- (Rupees Twelve Lakh Eighty Seven Thousand Five Hundred Only) as an Environmental Damage Compensation.

Ref : SCN issued vide Letter No. GPCB/PN-C-411/524839, Dated : 19/10/2019.

Sir,

In connection with above referred subject, you are directed to deposit Rs.12,87,500/- (Rupees Twelve Lakh Eighty Seven Thousand Five Hundred Only) as an Environmental Damage Compensation, through RTGS in Board's Bank account, within 15 Days:

Above said amount to be deposited in below stated A/c through RTGS/NEFT and inform us by email on: [uh-gpcb-acco@gujarat.gov.in](mailto:uh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acco@gujarat.gov.in](mailto:nuh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acc4@gujarat.gov.in](mailto:nuh-gpcb-acc4@gujarat.gov.in) and [uh-gpcb-godh@gujarat.gov.in](mailto:uh-gpcb-godh@gujarat.gov.in) accordingly.

The Bank details are as under :

1. Name of Payee : GUJARAT POLLUTION CONTROL BOARD  
(As Appeared In Bank Account) (GANDHINAGAR).
2. Bank Account Number : 10325062238
3. Type of Account : CURRENT
4. Bank : STATE BANK OF INDIA
5. Branch : GANDHINAGAR ZONAL BRANCH
6. Branch Address : SECTOR-10/B, IN FRONT OF NEW  
SACHIVALAYA, GANDHINAGAR - 382010.
7. IFSC Code : SBIN0001355
8. Address of The Payee : GUJARAT POLLUTION CONTROL BOARD  
HEAD OFFICE, "PARYAVARAN BHAVAN"  
SECTOR-10A, GANDHINAGAR - 382 010

**Clean Gujarat Green Gujarat**

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No: 56479/15/07/2020

**Details to be submitted by unit through email.**

Name of unit:

Amount deposited by unit:

Date:

UTR Number:

**After receiving the amount in the Board account revocation order will be issued.**

This Letter is issued after obtaining approval from competent authority.

**For and on behalf of  
Gujarat Pollution Control Board,**



**(V. D. Rakholia)  
Unit Head – Godhra**

Outward No: 564579, 15/07/2020



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

No. GPCB/PN-C-411/ID:50125/

Date: /07/2020

To,  
M/s. Shri Kanti Pulse Mill (ID : 50125)  
Plot No. 394, 395, 427, 428 & 429  
Mega GIDC, Kharedi - 389151,  
Taluka : Dahod, Dist. : Dahod.

**Sub : To Pay Rs.12,87,500/- (Rupees Twelve Lakh Eighty Seven Thousand Five Hundred Only) as an Environmental Damage Compensation.**

**Ref : SCN issued vide Letter No. GPCB/PN-C-411/524841, Dated : 19/10/2019.**

Sir,

In connection with above referred subject, you are directed to deposit Rs.12,87,500/- (Rupees Twelve Lakh Eighty Seven Thousand Five Hundred Only) as an Environmental Damage Compensation, through RTGS in Board's Bank account, within 15 Days:

Above said amount to be deposited in below stated A/c through RTGS/NEFT and inform us by email on: [uh-gpcb-acco@gujarat.gov.in](mailto:uh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acco@gujarat.gov.in](mailto:nuh-gpcb-acco@gujarat.gov.in), [nuh-gpcb-acc4@gujarat.gov.in](mailto:nuh-gpcb-acc4@gujarat.gov.in) and [uh-gpcb-godh@gujarat.gov.in](mailto:uh-gpcb-godh@gujarat.gov.in) accordingly.

**The Bank details are as under :**

1. Name of Payee : GUJARAT POLLUTION CONTROL BOARD  
(As Appeared In Bank Account) (GANDHINAGAR).
2. Bank Account Number : 10325062238
3. Type of Account : CURRENT
4. Bank : STATE BANK OF INDIA
5. Branch : GANDHINAGAR ZONAL BRANCH
6. Branch Address : SECTOR-10/B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR - 382010.
7. IFSC Code : SBIN0001355
8. Address of The Payee : GUJARAT POLLUTION CONTROL BOARD HEAD OFFICE, "PARYAVARAN BHAVAN" SECTOR-10A, GANDHINAGAR - 382 010

**Clean Gujarat Green Gujarat**

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No: 564300/15/07/2020

**Details to be submitted by unit through email.**

Name of unit:

Amount deposited by unit:

Date:

UTR Number:

**After receiving the amount in the Board account revocation order will be issued.**

This Letter is issued after obtaining approval from competent authority.

**For and on behalf of  
Gujarat Pollution Control Board,**



**(V. D. Rakholia)  
Unit Head – Godhra**

Outward No: 564580, 15/07/2020



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

**DIRECTION UNDER SECTION - 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT - 1981 (HEREINAFTER REFERRED TO AS THE "AIR ACT") AS AMENDED FROM TIME TO TIME:**

**WHEREAS** you are having industrial plant for the manufacturing of Toor Dal & Cattle Feed at Plot No. 211, 212, 307, GIDC - Dahod, Phase-1, Village : Delsar, Taluka : Dahod, Dist. : Dahod.

**AND WHEREAS** you are operating Industrial Plant without obtaining CCA of the Board.

**AND WHEREAS** Board had issued SCN on 19/10/2019 and given ample opportunity.

Thus, you have contravened the provisions of Air Act - 1981 by violating provisions of the Air Act - 1981 and continue to emit air pollutants that have resulted in health hazards and Air pollution problems in the surrounding area of industrial plant.

UNDER the circumstances I, V.D. Rakholia, Unit Head - Godhra of the Gujarat Pollution Control Board is directed to issue the directions under Section - 31(A) of the Air (Prevention and Control of Pollution) Act - 1981, **with immediate effect** as under :

1. To prohibit you from manufacturing of above said products.
2. To close the operation of your industrial plant on the above mentioned site.
3. To direct the concerned authority to stop supply of electricity.

If the above directions are not complied, you are liable for prosecution under Section - 37 of the Air (Prevention and Control of Pollution) Act - 1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

This order is issued after obtaining approval from competent authority.

For and on behalf of  
Gujarat Pollution Control Board

(V.D. Rakholia)

Unit Head - Godhra

DATE: /07/2020

No. GPCB/PN-C-411/ID:51084/

Issued to:

M/s. Ever Fresh Food Products (ID : 51084)

Plot No. 211, 212, 307,

GIDC - Dahod, Phase-1,

Village : Delsar -389151,

Taluka : Dahod,

Dist. : Dahod.

**Clean Gujarat Green Gujarat**

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

To,

1. The Managing Director,  
Madhya Gujarat Vij Company Ltd.  
Race Course - Vadodara.

2. The Deputy Engineer,  
Madhya Gujarat Vij Company Ltd.  
Jaharpura, Govindnagar, Dahod  
Dist. : Dahod.

I am directed to request you to disconnect supply of electricity to the industrial plant of M/s. Ever Fresh Food Products, Located at Plot No. 211, 212, 307, GIDC - Dahod, Phase-1, Village : Delsar, Taluka : Dahod, Dist. : Dahod, **immediately** & intimate to us accordingly.

For and on behalf of  
Gujarat Pollution Control Board



(V.D. Rakholia)  
Unit Head – Godhra

Outward No:564582,15/07/2020



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

**DIRECTION UNDER SECTION - 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT - 1981 (HEREINAFTER REFERRED TO AS THE "AIR ACT") AS AMENDED FROM TIME TO TIME.**

WHEREAS you are having industrial plant for the manufacturing of Maize Flake & Cattle Feed at Survey No. 100/Paiki, Choshala Road, Village : Usharvan, Taluka : Dahod, Dist. : Dahod.

AND WHEREAS you are operating Industrial Plant without obtaining CCA of the Board.

AND WHEREAS Board had issued SCN on 19/10/2019 and given ample opportunity.

Thus, you have contravened the provisions of Air Act - 1981 by violating provisions of the Air Act - 1981 and continue to emit air pollutants that have resulted in health hazards and Air pollution problems in the surrounding area of industrial plant.

UNDER the circumstances I, V.D. Rakholia, Unit Head - Godhra of the Gujarat Pollution Control Board is directed to issue the directions under Section - 31(A) of the Air (Prevention and Control of Pollution) Act - 1981, with immediate effect as under :

1. To prohibit you from manufacturing of above said products.
2. To close the operation of your industrial plant on the above mentioned site.
3. To direct the concerned authority to stop supply of electricity.

If the above directions are not complied, you are liable for prosecution under Section - 37 of the Air (Prevention and Control of Pollution) Act - 1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

This order is issued after obtaining approval from competent authority.

For and on behalf of  
Gujarat Pollution Control Board

(V.D. Rakholia)

Unit Head - Godhra

DATE: /07/2020

No. GPCB/PN-C-411/ID:74687/

Issued to:

M/s. Raj Food Products (ID : 74687)

Survey No. 100/Paiki,

Choshala Road,

Village : Usharvan - 389151,

Taluka : Dahod,

Dist. : Dahod.

**Clean Gujarat Green Gujarat**

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

To,

1. The Managing Director,  
Madhya Gujarat Vij Company Ltd.  
Race Course - Vadodara.

2. The Deputy Engineer,  
Madhya Gujarat Vij Company Ltd.  
Jaharpura, Govindnagar, Dahod  
Dist. : Dahod.

I am directed to request you to disconnect supply of electricity to the industrial plant of **M/s.Raj Food Products**, Located at Survey No. 100/Paiki, Choshala Road, Village : Usharvan, Taluka : Dahod, Dist. : Dahod, **immediately** & intimate to us accordingly.

For and on behalf of  
Gujarat Pollution Control Board



(V.D. Rakholia)  
Unit Head – Godhra

Outward No:564583, 15/07/2020



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

**By R.P.A.D.**

**DIRECTION UNDER SECTION - 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT - 1981 (HEREINAFTER REFERRED TO AS THE "AIR ACT") AS AMENDED FROM TIME TO TIME.**

WHEREAS you are having industrial plant for the manufacturing of Maize Flake & Cattle Feed at Survey No. 109, Jhalod Road, Village : Chhapri, Taluka : Dahod, Dist. ; Dahod.

AND WHEREAS you are operating Industrial Plant without obtaining CCA of the Board.

AND WHEREAS Board had issued SCN on 19/10/2019 and given ample opportunity.

Thus, you have contravened the provisions of Air Act - 1981 by violating provisions of the Air Act - 1981 and continue to emit air pollutants that have resulted in health hazards and Air pollution problems in the surrounding area of industrial plant.

UNDER the circumstances I, V.D. Rakholia, Unit Head - Godhra of the Gujarat Pollution Control Board is directed to issue the directions under Section - 31(A) of the Air (Prevention and Control of Pollution) Act - 1981, with immediate effect as under :

1. To prohibit you from manufacturing of above said products.
2. To close the operation of your industrial plant on the above mentioned site.
3. To direct the concerned authority to stop supply of electricity.

If the above directions are not complied, you are liable for prosecution under Section - 37 of the Air (Prevention and Control of Pollution) Act - 1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

This order is issued after obtaining approval from competent authority.

For and on behalf of  
Gujarat Pollution Control Board

(V.D. Rakholia)

Unit Head - Godhra

DATE: /07/2020

No. GPCB/PN-C-411/ID:63847/

Issued to:

M/s. Amar Food Products (ID : 63847)

Survey No. 109, Jhalod Road,

Village : Chhapri - 389151,

Taluka : Dahod,

Dist. ; Dahod.

**Clean Gujarat Green Gujarat**

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

To,

1. The Managing Director,  
Madhya Gujarat Vij Company Ltd.  
Race Course - Vadodara.

2. The Deputy Engineer,  
Madhya Gujarat Vij Company Ltd.  
Jaharpura, Govindnagar, Dahod  
Dist. : Dahod.

I am directed to request you to disconnect supply of electricity to the industrial plant of **M/s.Amar Food Products**, Located at Survey No. 109, Jhalod Road, Village : Chhapri, Taluka : Dahod, Dist. ; Dahod, **immediately** & intimate to us accordingly.

For and on behalf of  
Gujarat Pollution Control Board



(V.D. Rakholia)  
Unit Head – Godhra

Outward No:564584, 15/07/2020



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

**DIRECTION UNDER SECTION - 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT - 1981 (HEREINAFTER REFERRED TO AS THE "AIR ACT") AS AMENDED FROM TIME TO TIME.**

**WHEREAS** you are having industrial plant for the manufacturing of Maize Flake & Cattle Feed at Survey No.107/Paiki 4 & 109 paiki 3, Village : Chapari, Taluka : Dahod, Dist. : Dahod.

**AND WHEREAS** the Gujarat Pollution Control Board has granted you consent under the provisions of the Air Act - 1981 by its Consent Order No. AW-41489, Dated : 02/04/2020 which is valid up to 23/09/2020 for the operation of the industrial plant for the manufacture of Maize Flake & Cattle Feed subject to the conditions mentioned therein.

**AND WHEREAS** during the inspection of your industrial plant on 27/06/2020 under Section - 24 of the Air Act - 1981, officers of the Board had noticed that:

**I. You have not provided APCM with Boiler.**

**AND WHEREAS** Board had issued SCN on 19/10/2019 and given ample opportunity.

Thus, you have contravened the provisions of Air Act - 1981 by violating provisions of the Air Act - 1981 and continue to emit air pollutants that have resulted in health hazards and Air pollution problems in the surrounding area of industrial plant.

**UNDER** the circumstances I, V.D. Rakholia, Unit Head - Godhra of the Gujarat Pollution Control Board is directed to issue the directions under Section - 31(A) of the Air (Prevention and Control of Pollution) Act - 1981, **with immediate effect** as under :

1. To prohibit you from manufacturing of above said products.
2. To close the operation of your industrial plant on the above mentioned site.
3. To direct the concerned authority to stop supply of electricity.

If the above directions are not complied, you are liable for prosecution under Section - 37 of the Air (Prevention and Control of Pollution) Act - 1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

This order is issued after obtaining approval from competent authority.

**For and on behalf of  
Gujarat Pollution Control Board**

(V.D. Rakholia)

Unit Head - Godhra

DATE: /07/2020

No. GPCB/PN-C-411/ID:74741/

Issued to:

M/s. Parshavanath Food Product (ID : 74741)

Survey No.107/Paiki 4 & 109 paiki 3,

Village : Chapari - 389151,

Taluka : Dahod,

Dist. : Dahod.

**Clean Gujarat Green Gujarat**

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

To,

1. The Managing Director,  
Madhya Gujarat Vij Company Ltd.  
Race Course - Vadodara.

2. The Deputy Engineer,  
Madhya Gujarat Vij Company Ltd.  
Jaharpura, Govindnagar, Dahod,  
Dist. : Dahod.

I am directed to request you to disconnect supply of electricity to the industrial plant of **M/s.Parshavanath Food Product**, Located at Survey No.107/Paiki 4 & 109 paiki 3, Village : Chapari - 389151, Taluka : Dahod, Dist. : Dahod, **immediately** & intimate to us accordingly.

For and on behalf of  
Gujarat Pollution Control Board



(V.D. Rakholia)  
Unit Head - Godhra

Outward No: 564581, 15/07/2020



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

**DIRECTION UNDER SECTION - 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT - 1981 (HEREINAFTER REFERRED TO AS THE "AIR ACT") AS AMENDED FROM TIME TO TIME.**

**WHEREAS** you are having industrial plant for the manufacturing of Besan, Chana Dal & Cattle Feed at Plot No. 394, 395, 427, 428 & 429, Mega GIDC, Kharedi, Taluka : Dahod, Dist. : Dahod.

**AND WHEREAS** you are operating Industrial Plant without obtaining CCA of the Board.

**AND WHEREAS** during the inspection of your industrial plant on 27/06/2020 under Section - 24 of the Air Act - 1981, officers of the Board had noticed that, **You have not provided APCM with Hot Air Generator.**

**AND WHEREAS** Board had issued SCN on 19/10/2019 and given ample opportunity.

Thus, you have contravened the provisions of Air Act - 1981 by violating provisions of the Air Act - 1981 and continue to emit air pollutants that have resulted in health hazards and Air pollution problems in the surrounding area of industrial plant.

UNDER the circumstances I, V.D. Rakholia, Unit Head - Godhra of the Gujarat Pollution Control Board is directed to issue the directions under Section - 31(A) of the Air (Prevention and Control of Pollution) Act - 1981, **with immediate effect** as under :

1. To prohibit you from manufacturing of above said products.
2. To close the operation of your industrial plant on the above mentioned site.
3. To direct the concerned authority to stop supply of electricity.

If the above directions are not complied, you are liable for prosecution under Section - 37 of the Air (Prevention and Control of Pollution) Act - 1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

This order is issued after obtaining approval from competent authority.

For and on behalf of  
Gujarat Pollution Control Board

(V.D. Rakholia)

Unit Head - Godhra

No. GPCB/PN-C-411/ID:50125/

DATE: /07/2020

Issued to:

M/s. Shri Kanti Pulse Mill (ID : 50125)

Plot No. 394, 395, 427, 428 & 429

Mega GIDC, Kharedi - 389151,

Taluka : Dahod,

Dist. : Dahod.

**Clean Gujarat Green Gujarat**

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

To,

1. The Managing Director,  
Madhya Gujarat Vij Company Ltd.  
Race Course - Vadodara.

2. The Deputy Engineer,  
Madhya Gujarat Vij Company Ltd.  
Jaharpura, Govindnagar, Dahod  
Dist. : Dahod.

I am directed to request you to disconnect supply of electricity to the industrial plant of M/s. **Shri Kanti Pulse Mill**, Located at Plot No. 394, 395, 427, 428 & 429, Mega GIDC, Kharedi, Taluka : Dahod, Dist. : Dahod, **immediately** & intimate to us accordingly.

For and on behalf of  
Gujarat Pollution Control Board



(V.D. Rakholia)  
Unit Head – Godhra

Outward No: 564585, 15/07/2020

**The Gujarat Government Gazette**

EXTRAORDINARY

PUBLISHED BY AUTHORITY

Vol. XXXIII SATURDAY, AUGUST 3, 1996/SRAVANA 42, 1918

PART IV-C

Statutory Rules and Orders (other than those published in Parts I, I-A and I-L) made by Statutory Authorities other than the Government of Gujarat including those made by the Government of India, the High Court, the Director of Municipalities, the Commissioner of Police, the Director of Prohibition and excise, the District Magistrates and the Election Commission, Election Tribunals, Returning Officers and other authorities under the Election Commission.

GUJARAT POLLUTION CONTROL BOARD, Gandhinagar

**NOTIFICATION**Date : 3<sup>rd</sup> August, 1996.

P-111(4)/Board's standards/19588 :

In pursuance of the powers conferred under clause (g) of Sub-section (1) of Section 17 of the Water (Prevention and Control of Pollution) Act 1974 and under clause (g) of Sub Section (1) of Section 17 of the Air (Prevention and Control of Pollution) Act-1981 the Gujarat Pollution Control Board hereby amend the notification No. P/111 (3)/Board's standards/17160 dated 10th September 1991 and hereby lays down and modify the effluent standards for the sewage and trade effluents and for emission of air pollutants into the atmosphere from industrial plants as under :

- (i) These standards are based on those notified by the Government of India under the Environment (Protection) Act, 1986. In general the standards specified are the same as those notified by the Government of India under the Environment (Protection) Act, 1986.
- (ii) The State Pollution Control Board may prescribe permissible limits of the pollutants more stringent than those specified hereunder depending upon the location of the industrial plant and environmental requirements.
- (iii) These standards are applicable to all concerned industrial units regardless of size and location.
- (iv) The standards notified at Sr. No. 31 for small boiler and No. 18 for pesticide industries in the notification No. P/111(3)/Board's standards/17160 dt. 10th September, 1991 stand annulled.

- (b) Leakages in the oven shall be sealed by bentonite or by any suitable paste and by proper maintenance to avoid fugitive emission.  
Guidelines for coal handling and Crushing plant.
- (a) Unloading of coal trucks shall be carried out with proper care avoiding dropping of the materials from height. It is advisable to moist the material by sprinkling water while unloading.
- (b) Pulverisation of coal shall be carried out in an enclosed place and water sprinkling arrangement shall be provided at coal heaps, crushing area and on land around the crushing unit.
- (c) Work areas surrounding the plant shall be asphated or concreted.
- (d) Green belt shall be developed along the boundary of the industry.
- (e) Open burning of coal to manufacture soft coke shall be stopped.

**66. BOILER (SMALL) :**

Steam generation capacity (tone/hour)	Particulate matter emission (mg/Nm <sup>3</sup> )
less than 2	1200*
2 to less than 10	800*
10 to less than 15	600*
15 and above	150**

- \* To meet the respective standards, cyclone/multicyclone is recommended as control equipment with the boiler.
- \*\* To meet to standards, bag filler/ESP is recommended as control equipment with the boiler.

**Note :**

- (i) 12" of CO<sub>2</sub> correction shall be the reference value for particulate matter emission standards for all categories of boilers.
- (ii) Stack Height for small boilers :  
For the small boiler using coal or liquid fuels, the required stack height with the boiler shall be calculated by using the formula.

$$H = 14Q^{0.3}$$

Where H=Total stack height in meters from the ground level.

Q=SO<sub>2</sub> emission rate in kg/hr.

In no case the stack height shall be less than 11 meters.

Where providing all stacks are not feasible using above formula the limit of 400 mg/Nm<sup>3</sup> for SO<sub>2</sub> emission shall be met by providing necessary control equipment with a minimum stack height of 11 meters.

**Note :** These standards replace previous standards issued in serial No. 31 of notification No P/111 (3)/Board's standards/17160 dated 10th September 1991.

## 67. EMISSION STANDARDS FOR BRICK KILNS :

### I. Minimal National Emission Standards for Brick Kilns :

Size	Kiln Capacity	Maximum limit for the concentration of particulate matter (mg/N cu.m)
1	2	3
Small	Less than 15,000 bricks per day (less than 15 ft. trench width)	1000
Medium	15,000-30,000 bricks per day (15-22 ft. trench width)	750
Large	More than 30,000 bricks per day (more than 22 ft. trench width)	750

**Note :** The above particulate matter emission limits are achievable by installing fixed chimney high draught kilns and/or settling chamber.

### II Stack Height Regulation :

The following stack heights are recommended for optional dispersion of particulate matter :

Kiln Capacity	Stack Height
Less than 15,000 bricks per day (less than 15 ft. trench width)	Minimum stack height of 22m or, Induced draught fan operating with minimum draught of 50 mm Water Gauge with 12 m stack height.
15,000-30,000 bricks per day (15-22 ft. trench width)	Minimum stack height of 27 m with gravitational settling chamber OR Induced draught fan operating with minimum draught of 50 mm Water Gauge with 15 m stack height.